

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 233
CP-(CAA)-2/ND/2024

IN THE MATTER OF:

Religare Broking Ltd. and Religare Digital Solutions Ltd. ... Applicant/Petitioner

Under Section: 230-232

Order delivered on 12.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Rishabh Sachdeva

For the IT Deptt. : Adv. Pratishtha Chaudhary on behalf of Mr. Aseem Chawla, Sr. Standing Counsel

For the RD : Adv. Shankari Mishra, Jyoti Khurana

For the Liquidator : Adv. Shankari Mishra

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

The present application is second motion. As prayed by Ms. Shankari Mishra, the Ld. Counsel for RD/RoC, three weeks' time is granted for filing Reply to the Application.

Ld. Counsel appearing for the Jurisdictional Assessing Officer (Income Tax) submitted that the Assessing Officer has no objection to the prayer made in the application.

List on 07.06.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)